

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-496/99

(3)

New Delhi this the 12th day of April, 1999.

Hon'ble Shri T.N. Bhat, Member(J)
Hon'ble Shri S.P. Biswas, Member(A)

Shri V.K. Julka,
S/o Sh. Tilak Raj Julka,
R/o GH-13/436, Paschim
Vihar, New Delhi. Applicant

(through Sh. H.C. Sharma, advocate)

VERSUS

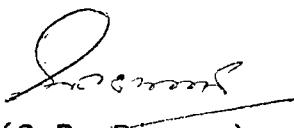
Director General,
Council of Scientific Industrial
Research (CSIR) Rafi Marg,
New Delhi. Respondent

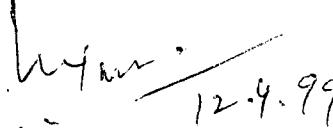
(Sh. N. Jaya Ram, Under Secretary)

ORDER(ORAL)
Hon'ble Shri T.N. Bhat, Member(J)

The departmental representative makes available a copy of the Office Memorandum dated 08/12.04.99 by which the impugned order placing the applicant under suspension has been held to be ab initio void and hence treated honest by orders of the Council of Scientific & Industrial Research. The O.M. has been issued under the signatures of Sh. Ajay Kumar, Joint Secretary (Admn.) Appointing & Disciplinary Authority.

2. In this view of the matter, the cause of action does not survive in this case. The O.A. is accordingly disposed of as having been rendered infructuous.


(S.P. Biswas)
Member(A)


(T.N. Bhat)
Member(J)

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